

the greatest calamity of the century and we must do justice to the topic and extend the time for discussion.....(*Interruptions*)

MR. SPEAKER: I did not expect hon. Members to do like this. I want to name that Member.

SHRIP.M. SAYEED: You name me. I am prepared.....

MR. SPEAKER: All right; I will name you also.

(*Interruptions*)

MR. SPEAKER: No question. I will name you, Sir. No problem with me. Mr. Minister, I will name him.....What is this? I have already told you: the House is yours. The time is yours. Do as you like. Already for four days it has taken place. I do not mind at all. But why should you fight with me? Talk to the Members and decide it.

SHRI AJAY MUSHRAN: We only want two more hours.

MR. SPEAKER: There is no problem with me. You must realize that it is your time; it is not mine. I have got no problem. I only say that you decide amongst yourselves, and decide whatever you like. But don't shout like this. It is your House, and you can do whatever you like. I never stopped you—have one day, two days or three days. The rule says that it is only for two hours, but we have transgressed all that. We have decided to go on and on; because this was such an important thing, I never objected to it. The hon. Minister and the hon. Members of this House on all sides decided it; and I am going with them. If they want more time, I have got no problem.

The problem is the way you shout. That is the only problem. There is no other problem.

(*Interruptions*)

SHRI C. MADHAV REDDI (Adilabad):

Yesterday it was decided that some more Members would speak.

Yesterday it was decided like that.

MR. SPEAKER: I don't mind at all.

(*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT): You will get an opportunity to speak. Don't quarrel with the Speaker. Please sit down. Pleased obey the Speaker. (*Interruptions*)

SHRI SRIBALLAV PANIGRAHI; Yesterday it was clearly stated by the Deputy Speaker that some more members will be allowed today. But how is it that in the agenda, against item No. 10 it is stated that the Minister will reply?

(*Interruptions*)

MR. SPEAKER: I do not know why unnecessarily they are doing like this.

(*Interruptions*)

MR. SPEAKER: Now Shri Tiwari.

12.10 hrs.

STATEMENT RE: TECHNOLOGY
UPGRADATION SCHEME

[*English*]

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI): Mr. Speaker, Sir, Prime Minister, while presenting the Central Government's Budget for 1987-88, had mentioned that a special programme of technology upgradation for selected capital goods industries will be launched by the financial institutions for the 3 year period upto the end of this Plan. The objective of this programme was to induct the latest technology in these sectors, improve indigenous

[Sh. Narayan Datt Tiwari]

Research and Development facilities for constant upgradation, and reduce costs. Details of the scheme were to be announced separately by the Industrial Development Bank of India.

The scheme has now been formulated and I have pleasure of laying a copy (in English and in Hindi version) of the Technology Upgradation Scheme on the Table of the House. A few copies of the scheme have also been placed in the Parliament Library. The scheme will be implemented by the Industrial Development Bank of India.

The Government is also keen to improve technology efficiency in certain other sectors of our industry which directly affect the common man, with a view to improving the quality and reducing the cost of products of daily use. The scope for energy saving, and thus reducing costs in several sectors of our industry, is substantial. I have asked the Industrial Development Bank of India to commission the necessary studies and identify specific areas where technological upgradation can be beneficial to the consumer. Such industries, wherever appropriate, will also be included in the programme of technological upgradation over a period of time.

12.12 hrs.

**CALLING ATTENTION TO MATTER OF
URGENT PUBLIC IMPORTANCE**

[English]

**Strike by University and College
teachers.**

SHRI SOMNATH CHATTERJEE
(Bolpur): I call the attention of the Minister of Human Resource Development to the following matter of urgent public importance and request that he may make a statement thereon:

"The situation arising out of the strike by university and college teachers all over

the country and the steps taken by the Government to settle the matter amicably."

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF HEALTH AND FAMILY WELFARE (SHRI P.V. NARASIMHA RAO): Sir, as the Hon'ble Members are aware, the pay scales of teachers in Universities and Colleges have been revised from time to time in the past with the assistance provided by the Central Government. The last such revision was from January 1, 1973, the date from which the pay scales of Central Government employees were revised on the recommendations of the Third Pay Commission. Following the appointment of the Fourth Pay Commission for Central Government employees, the U.G.C. appointed a Committee under the Chairmanship of Prof. R.C. Mehrotra, consisting of some outstanding academicians of the country, to recommend a revision of pay scales of teachers in Universities and Colleges. The Committee held extensive discussions with State Governments, educationists and teachers' organisations, and submitted its report to the UGC in May, 1986. The recommendations of the Mehrotra Committee were considered and endorsed by the UGC. The Commission requested the Government to consider the report of the Mehrotra Committee for implementation. Accordingly, a scheme of revision of pay scales of teachers in Universities and Colleges was announced by the Central Government on June 17, 1987. I would like to inform the House that in the framing of this scheme, Government has been guided very largely by leaders of the academic community.

While finalising the decision of the Government on the report of the Mehrotra Committee, the opinions expressed by teachers' organisations were kept in view. In fact, certain recommendations of the Committee on which teachers had expressed strong views were modified in the final scheme. Moreover, the Government and UGC had extensive consultations with the representatives of the All India Federa-